

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 5069

TO BE ANSWERED ON 27.03.2018

PARAMETRES FOR CPSEs

5069: SHRI KAUSHALENDRA KUMAR:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) The details of the policy of Department of Public Enterprises (DPE) during 2016-17 for deduction in marks on Government Memorandum of Understanding (MoU) Parameters for CPSEs which fail to meet Parameters under Additional Eligibility;
- (b) Whether the policy has been changed and made applicable retrospectively in respect of parameters under Additional Eligibility;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the number of times change in policy was done on Government MoU of CPSEs made applicable retrospectively in the last ten years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI BABUL SUPRIYO)

- (a) to (d): In accordance with the MoU Guidelines 2016-17, the CPSEs which fail to meet parameters under the Additional Eligibility Criteria would be rated as under:
 - (i) The CPSEs getting Excellent rating as per grading system would be downgraded to Very Good and the composite score shall be 90; and
 - (ii) In respect of other CPSEs, MoU ratings would be reduced by score of 5 from the composite score at the time of approval of evaluation for the year 2016-17.

The High Powered Committee is the empowered body to amend MoU guidelines. Therefore with an objective to bring uniformity and to remove hardships faced by the CPSEs, the HPC decided that uniform approach be applied in all cases at the time of evaluation 2016-17. Accordingly HPC decided that 5 marks may be deducted in respect of CPSEs which fail to meet the parameters falling under Additional Eligibility Criteria irrespective of the grading as Excellent or otherwise.

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